

(Copy of Lok Sabha Unstarred Question
No. 7314)

PROSECUTION OF DIRECTORS OF SAMACHAR
BHARATI LTD.

7314. SHRI SARDAR AMJAD ALI :
SHRI S. C. SAMANTA :

Will the Minister of INFORMATION
AND BROADCASTING AND COM-
MUNICATIONS be pleased to state :

(a) whether the Department of Company
Affairs has expressed intention to prosecute
the Samachar Bharati Ltd. and its Direc-
tors on a number of counts ;

(b) the reasons of the delay on the part
of the officers of the Department in ini-
tiating such prosecutions ;

(c) whether a number of Directors have
resigned in the last three months in protest
against the management of Lala Dharam
Vir backed by the Ministry of Information
& Broadcasting ; and

(d) whether the management of this
Government company is proposing vol-
untary liquidation without repaying the
loan granted by the Union Govern-
ment ?

THE MINISTER OF STATE IN
THE MINISTRY OF INFORMATION
AND BROADCASTING AND IN THE
DEPARTMENT OF COMMUNICA-
TIONS (SHRI I. K. GUJRAL) : (a)
The Hon'ble Member may please refer
to the reply given to Lok Sabha Question
No. 3200 answered on 17th March, 1970.

(b) From the latest report received
from the Registrar of Companies, Delhi,
it appears that prosecutions have not been
launched partly because a notice of peti-
tion said to have been filed in the Delhi
High Court on behalf of the Company
and its officer for relief under Section
633(2) of the Companies Act has been
received by the Registrar of Companies,
Delhi. Copy of the petition has not
been served on the Registrar of Companies,
Delhi so far.

(c) No, Sir. In the list of the Directors
annexed to the Annual Return made upto
27-11-1969 (the latest filed in the Regis-
trar's office), the Company has shown
that Sarvashri Veda Vyasa, Prakash Vir
and A. K. Jain ceased to be directors with
effect from 27-11-1969. The Registrar
of Companies has no information whether
they have resigned in protest against the

management of Lala Dharam Vir. The
question of this Ministry backing him does
not arise.

(d) the Registrar of Companies, Delhi
has no knowledge of any proposal about
this Company going into voluntary liquida-
tion.

(Copy of Lok Sabha Unstarred Question No.
3200)

MANAGEMENT OF SAMACHAR BHARATI
NEWS AGENCY

3200. DR. P. MANDAL :

SHRI S. C. SAMANTA :

Will the Minister of INDUSTRIAL
DEVELOPMENT, INTERNAL TRADE
AND COMPANY AFFAIRS be pleased
to state :

(a) whether the Department of Company
Affairs has received any representations
from the Shareholders and other interested
public regarding the management of the
Samachar Bharati News Agency Ltd. ;

(b) whether the officers of the Depart-
ment participated in the recent conference
called by the Ministry of Information
and Broadcasting in order to diffuse news
agency ownership and other problems of
the Samachar Bharati ; and

(c) what are the reasons of in-action
of the Department to improve the working
of this limited liability company with
large loans due to the Central and State
Governments ?

THE MINISTER OF INDUSTRIAL
DEVELOPMENT, INTERNAL TRADE
AND COMPANY AFFAIRS (SHRI
FAKHRUDDIN ALI AHMED)

(a) and (b) Yes, Sir. The Department
of Company Affairs was represented at
the meeting of the representatives of the
State Governments who are shareholders
of this company, convened by the Ministry
of Information and Broadcasting.

(c) Samachar Bharati is an independent
news agency in which the Governments
of Gujarat, Rajasthan, Madhya Pradesh,
Bihar and Mysore together hold 19,000
shares out of a total of 19,248 shares
comprised in the Share Capital of this
company. The Central Government
has not purchased any shares in this
News Agency but it has advanced a loan
of Rs. 1.50 lakhs with a view to improv-
ing the existing arrangements for the